

[Prof. S. L. Saksena]

I agree that the situation in West Bengal is extremely difficult but these are extremely callous attitude on the part of Government. I am neither a Marxist nor a Naxalite; I am a pure Gandhian, believing in non-violence and I really shudder at the thought that the *lathi* charge could go on for one hour and three persons could be beaten to death and three killed by bullets. I have never seen a man dying of shoe beating. I am sorry that the Minister's first reply did not show the regret that it should have shown. It is a matter of very deep shame and great pain to the whole House. The Minister should have said in the very beginning that he is very much concerned about and is sorry for the episode. I hope, he will make amends.

SHRI K. C. PANT : There is really no question in that. He referred to the *Patriku* report. I have not seen that particular report. Naturally, I give the report that I get from the West Bengal Government. I have placed before the House all the information that I have.

13'03 hrs.

Re : CALL ATTENTION NOTICES

(Procedure)

MR. SPEAKER : May I again invite your attention to the fact that we had been thinking of revising the procedure for calling-attention motions? Almost every day it goes beyond the zero hour leaving aside all the rest of the business. That is the reason why I had invited the attention of the Business Advisory Committee and the Rules Committee. I was assured that the proper procedure would be followed.

SHRI H. N. MUKERJEE (Calcutta North-East) : But surely the threat of *lathis* against bodies being beaten to death is something which should arouse this House to condemn. I hope, your sleep would be disturbed to a certain extent by the thought of what you have heard today.

MR. SPEAKER : I have to preside over the House and listen to everything every day. I am talking of every day and not of today. It is every day that it goes beyond the Lunch Hour....(Interruption).

The procedure was that "a member may, with the previous permission of the Speaker, call the attention". We do not confine ourselves to "a member" but extend it to two, three, four and five Members. Then, "there shall be no debate on such statement at the time it is made but"—and this was added in 1967—"each member in whose name the item stands in the List of Business may, with the permission of the Speaker, ask a question." From "a member" it has become five members and from "a question" it has become so many questions along with a long speech. So, I invite the attention of the House to stick to the procedure.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : May I make a submission? What I had tried to do before the Call Attention Notice started, I quoted the rule and asked for a discussion on it. Would you be so kind to consider admitting this discussion under Rule 193?

MR. SPEAKER : They are put before the Business Advisory Committee and they decide it.

SHRI JYOTIRMOY BOSU : I have given notice of it. But nothing has happened.

MR. SPEAKER : They come before the B.A.C., not me. Very often, it is mistaken that perhaps I am setting up all these motions and I allot the time. When these motions come, they are out before the B.A.C. and they decide it.

SHRI JYOTIRMOY BOSU : You are the master of the whole show.

MR. SPEAKER : I know how far you take it.

SHRI JYOTIRMOY BOSU : I take it very seriously.

MR. SPEAKER : Completely a changed man now. What a gentleman he is sometimes !

(1) A copy of the Audit Report (Civil) 1970 (Hindi version) under article 15(1) of the Constitution.

(2) A copy of the Appropriation Accounts (Civil), 1968-69 (Hindi version). [*Placed in Library. See No. LT-1173/71*]

13'06 hrs.

PAPERS LAID ON THE TABLE

REPORT OF TECHNICAL ENQUIRY COMMITTEE ON COLLAPSE OF ROOF STRUCTURE OF STEEL MELTING SHOP IN ROUR- KELA STEEL PLANT

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARA-MANGALAM) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of Technical Enquiry Committee on the collapse of the roof structure of the Steel Melting Shop in the Rourkela Steel Plant in July, 1971. [*Placed in Library. See No. LT--1171/71*]

ADMISSION AS ADVOCATE (TRAINING AND EXAMINATION) (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to lay on the Table a copy of the Admission as Advocate (Training and Examination) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S. O. 3598 in Gazette of India dated the 25th September, 1971, under sub-section (5) of section 49A of the Advocates Act, 1961. [*Placed in Library. See No. LT-1172/71*]

AUDIT REPORT (CIVIL) 1970 AND APPROPRIATION ACCOUNTS (CIVIL), 1968-69

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : On behalf of Shri K. R. Ganesh, I beg to lay on the Table :

MYSORE IRRIGATION (AMENDMENT) RULES

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of the Mysore Irrigation (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 268 in Mysore Gazette dated the 17th August, 1971 under sub-section (4) of section 71 of the Mysore Irrigation Act, 1955, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [*Placed in Library. See No. LT-1174/71*]

COTTON TEXTILES (CONTROL) FOURTH AMENDMENT ORDER, 1971, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table :

(1) A copy of the Cotton Textiles (Control) Fourth Amendment Order, 1971 (Hindi and English versions) published in Notification No. S. O. 3807 in Gazette of India dated the 16th October, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-1175/71*]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 :

- (i) S. O. 3251 published in Gazette of India dated the 30th August, 1971 regarding management of Mahalakshmi Mills Company Limited, Beawar (Rajasthan).